

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

Original Application No.555 of 2012

Monday this the 26<sup>th</sup> day of May 2014

**C O R A M :**

**HON'BLE Mr.JUSTICE A.K.BASHEER, JUDICIAL MEMBER  
HON'BLE Mr.P.K.BASU, ADMINISTRATIVE MEMBER**

V.Thulaseedharan Pillai,  
S/o.K.Vasudevan Pillai,  
Inspector of Central Excise and Customs,  
Office of the Commissioner of Central Excise, Calicut.  
Residing at Bodhi, Penta Garden, Karuvissery P.O.,  
Calicut – 673 010.

...Applicant

(By Advocate Mr.Shafik.M.A.)

**V e r s u s**

1. Union of India,  
represented by the Secretary to Government of India,  
Ministry of Finance, Department of Revenue,  
Central Board of Customs and Excise, New Delhi – 110 011.
2. The Chief Commissioner of Central Excise and Customs,  
Kerala Zone, CR Building, I.S.Press Road, Cochin – 682 018.
3. The Commissioner of Central Excise and Customs,  
Cochin Commissionerate, Cochin – 682 018. ...Respondents

(By Advocate Mr.A.D.Raveendraprasad,ACGSC)

This application having been heard on 26<sup>th</sup> May 2014 this Tribunal on the same day delivered the following :-

**ORDER**

**HON'BLE Mr.JUSTICE A.K.BASHEER, JUDICIAL MEMBER**

When this case is taken up for consideration, it is noticed that the applicant has not exhausted the statutory remedy available to him under Rule 29 of the Central Civil Services (Classification, Control & Appeal) Rules, 1965. It will be open to the applicant to exhaust the said remedy. (see *Arun Kumar Jain vs. Union of India & Others; II 1986 (1) (CAT) All India Services Law Journal 50*)

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2. If a Revision Petition is filed within one month from the date of receipt of a copy of this order, the Revisionary Authority (Respondent No.1) shall entertain the same ignoring the delay and take a decision thereon in accordance with law after affording sufficient opportunity to the applicant to be heard, if he is so desires, within a period of two months from the date of receipt thereof.

(Dated this the 26<sup>th</sup> day of May 2014)

  
**P.K. BASU**  
**ADMINISTRATIVE MEMBER**

  
**JUSTICE A.K. BASHEER**  
**JUDICIAL MEMBER**

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